Bill No. 4 of 1976.

THE MANIPUR STATE ROAD TRANSPORT (PREVENTION OF TICKETLESS PASSENGERS) BLL, 1976 (As passed by the Legislative Assembly of Manipur)

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to make provisions for prevention of ticketless travel in Road Transport Service carried on by the State Transport Undertaking in the State and for matters connected therewith.

But it enacted by the Legislature of Manipur in the Twenty-seventh Year of Republic of India as follows:

1. (1) This Act may be called the Manipur State Road Transport Service (Prevention of Ticketless Passengers) Act, 1976.

Short title, extent and commencement.

(2) It extends to the whole of Mampur.

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- (3) It shall come into force on such date as the State Government may, by notification, appoint.
 - 2. In this Act, unless the context otherwise requires:-

Definitions,

- (a) "fare" means the total amounts of all charges of whatever nature payable by a person or group of persons in respect of his of their carnage;
- (b) "road transport service" means a service of motor vehicles carrying persons or goods or both by road for hire or reward:
- (c) "state transport undertakings" means any undertaking providing road transport service, where such undertaking is carried on by:—
 - (i) the Central Government, or
 - (ii) the State Government.

- (d) "ticket" includes a duty, privilege or courtesy pass issued under the authority of the State Transport Undertaking;
- (e) the words and expressions used but not defined in this Act shall have the meanings assigned to them in the Motor Vehicles Act, 1939 (No. 4 of 1939).

Supply of tickets on payment of fares.

3. Every person desirous of travelling on a road transport service carried by the State Transport Undertakings shall, upon payment of his fare, be supplied with a ticket by a servant of the State Transport Undertaking authorised in this behalf or an agent duly appointed by the State Transport Undertaking for the purpose specifying the motor vehicle for which, the place from and the place to which the fare has been paid, and the amount of the fare.

Prohibition against travelling without ticket. 4. No person shall enter or remain in any motor vehicle comprised in road transport service carried by the State Transport Undertaking for purpose of travelling therein unless he has with him a proper ticket.

Exhibition of tickets.

5. Whoever fravels in any motor vehicle comprised in road transport service carried by the State Transport Undertaking shall, on a requisition of any servant of the State Transport Undertaking authorised by it in this behalf, present his ticket to such servant for examination at or before the end of the journey for which ticket was issued.

Travelling without ticket or with insufficient ticket or beyond authorised distance.

- 6. (1) If a person travels in a motor vehicle comprised in road transport service carried by the State Transport Undertaking without having a proper ticket with him or having alighted from the motor vehicle, fails or refuses to present for examination his ticket immediately on requisition being made therefor under Section 5, he shall be punishable with imprisonment for a term which may extend to one month or with fine which may extend to two hundred and fifty rupees or with both and shall also be liable to pay the excess charge hereinafter in this section mentioned in addition to the ordinary single fare for the distance which he has travelled, or where there is any doubt as to the stage from which he started, the fare from the stage from which the motor vehicle originally started or the place where the tickets were last examined.
- (2) The excess charges referred to in sub-section (1) shall be a sum equivalent to the ordinary single fare referred to in that sub-section or five rupees whichever is greater.

7. If a servant of the State Transport Undertaking or an agent referred to in section 3, whose duty is to supply a ticket to a person who travels or intends to travel in a motor vehicle comprised in road transport service carried by the State Transport Undertaking on payment of fare by him, negligently or wilfully omits to supply a ticket or supplies an invalid ticket, he shall be punishable with imprisonment which may extend to one month or with fine which may extend to two hundred and fifty rupees or with both.

Breach of duty imposed on servant etc. of State Transport Undertaking under Section 3.

8. Any person, who travels or attempts to travel in a motor vehicle comprised in road transport service carried by the State Transport Undertaking without having proper ticket with him or beyond the place authorised by his ticket or who being in a motor vehicle fails or refuses to present for examination his ticket immediately on requisition being made therefor under section 5, may be removed from the motor vehicle by any servant of the State Transport Undertaking authorised in writing by it in this behalf or by any other person whom such servant may call to his aid unless he then and there pays the fare:

Power to remove persons from motor vehicle.

Provided that no person shall be so removed from the motor vehicle between the hours 6 p. $m_{\bar{z}}$ to 6 $a_{\bar{z}}$ $m_{\bar{z}}$ except either at the stage at which he first entered the vehicle or at the stage at the head-quarters of a district or sub-division or at the first available office of the State Transport Undertaking or at the nearest police station.

9. If a person wilfully obstructs or impedes any servant of the State Transport Undertaking in the discharge of his duty, he shall be punishable with imprisonment which may extend to one month or with fine which may extend to two hundred and fifty rupees or with both.

Obstruction to servant of State Transport Undertaking in his duty.

10. Any offence committed under this Act may be cognizable offence for the purpose of the provisions of the Code of Criminal Procedure, 1973 (Act No. 2 of 1974).

Cognizance of offence.

11. (1) The General Manager of the State Transport Undertaking, any officer or other employees specially empowered by him in this behalf in writing may, either before or after the institution of the proceedings, compound any offence made punishable by, or under, this Act.

Compounding of offences.

(2) Where an offence has been compounded, the offender if in custody, shall be discharged and no further proceeding shall be taken against him in respect of the offence so compounded.

Summary trial. 12. In all trials of offences under this Act, the Magistrate shall follow the procedure prescribed in the Code of Criminal Procedure; 1973 (Act No. 2 of 1974) for the trial of summary cases.

Excess charge and Single fare to be paid to the State Transport Undertakings. 13. (1) Out of the amount recovered for an offence under section 6, the excess charges and single fare referred to in that section shall be paid to the State Transport Undertaking before any portion of that amount is credited as fine to the State Government.

Over riding effect of the Act.

14. The provision of this Act shall have effect notwithstafiding anything inconsistent therewith contained in any other Law.

Power to make rules.

15. The State Government may make rules for carrying out all or any of the purposes of this Act.